

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : A : NEW DELHI

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER

ITA No.3573/Del/2015
Assessment Year: 2010-11

Bhupinderjit Singh Sawhney,
C/o Prem Amar & Company, CAs,
69, DDA Flats, Jwala Heri,
Paschim Vihar,
New Delhi.

Vs. ITO,
Ward-26(2),
New Delhi.

PAN: AAXPS2112A

(Appellant)

(Respondent)

Assessee by	:	None
Revenue by	:	Smt. Rinku Singh, Sr. DR
Date of Hearing	:	31.01.2019
Date of Pronouncement	:	31.01.2019

ORDER

PER R.K. PANDA, AM:

This appeal by the assessee is directed against the order dated 20th March, 2015 of the CIT(A)-15, New Delhi, relating to Assessment Year 2010-11.

2. This appeal was being fixed for hearing on a number of times and was last fixed on 31st October, 2018. Since none appeared on behalf of the assessee on that date, therefore, notice was issued fixing the date of hearing for today i.e., on 31.01.2019. However, none appeared on behalf of the assessee when the name of the assessee was

called. This type of conduct on the part of the assessee shows that he is not interested in prosecuting the appeal filed by him. Therefore, following the decisions mentioned below, the appeal filed by the assessee is dismissed for want of prosecution:-

1. CIT vs. B.N. Bhattachargee & Anr., 118 ITR 461.
2. Estate of late Tukojirao Holkar vs. CWT, 223 ITR 480 (M.P.).
3. Commissioner of Income-tax vs. Multiplan India (P.) Ltd, 38 ITD 320 (Del.).

3. However, if the assessee, through proper application, explains the reasons for such non-appearance, the Tribunal may, at its discretion, recall this order.

4. In the result, the appeal filed by the assessee is dismissed *in limine* for want of prosecution.

The decision was pronounced in the open court at the time of hearing itself
i.e., on 31.01.2019.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMFBER

Dated: 31st January, 2019

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi